TARIFF FILING FORMS (THERMAL)

FOR DETERMINATION OF TARIFF

PART-I

Annexure-I

PART-I

Checklist of Forms and other information/ documents for tariff filing for Thermal Stations

Form No.	Title of Tariff Filing Forms (Thermal)	Tick
FORM- 1	Summary Sheet	
Form-1(I)	Statement showing claimed capital cost	
Form-1(II)	Statement showing Return on Equity	
FORM-2	Plant Characteristics	
FORM-3	Normative parameters considered for tariff computations	
FORM- 4	Details of Foreign loans	
FORM- 4A	Details of Foreign Equity	
FORM-5	Abstract of Admitted Capital Cost for the existing Projects	
FORM-5A	Abstract of Capital Cost Estimates and Schedule of Commissioning for the New projects	
FORM-5B	Break-up of Capital Cost for Coal/Lignite based projects	
FORM-5C	Break-up of Capital Cost for Gas/Liquid fuel based Projects	
FORM-5D	Break-up of Construction/Supply/Service packages	
FORM-5E	Details of variables , parameters , optional package etc. for New Project	
FORM-5Ei	In case there is cost over run	
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FORM- 6	Financial Package upto COD	
FORM- 7	Details of Project Specific Loans	
FORM- 8	Details of Allocation of corporate loans to various projects	
FORM-9A	Statement of Additional Capitalisation after COD	
FORM – 9B	Statement of Additional Capitalisation during fag end of the useful life of Project	
FORM – 9Bi	Details of Assets De-capitalised during the period	
FORM – 9C	Statement showing reconciliation of ACE claimed with the capital additions as per books	
FORM – 9D	Statement showing items/assets/works claimed under Exclusions	

Form No.	Title of Tariff Filing Forms (Thermal)	Tick
FORM- 9E	Statement of Capital cost	
FORM- 9F	Statement of Capital Woks in Progress	
FORM- 10	Financing of Additional Capitalisation	
FORM- 11	Calculation of Depreciation	
FORM- 12	Statement of Depreciation	
FORM- 13	Calculation of Weighted Average Rate of Interest on Actual Loans	
FORM- 13A	Calculation of Interest on Normative Loan	
FORM- 13 B	Calculation of Interest on Working Capital	
FORM- 13 C	Other Income as on COD	
FORM- 13 D	Incidental Expenditure during Construction up to Scheduled COD and up to Actual COD	
FORM- 13 E	Expenditure under different packages up to Scheduled COD and up to Actual COD	
FORM- 14	Draw Down Schedule for Calculation of IDC & Financing Charges	
FORM- 14A	Actual cash expenditure	
FORM-15	Details/Information to be Submitted in respect of Fuel for Computation of Energy Charges[1]	
FORM- 16	Details/Information to be Submitted in respect of Limestone for Computation of Energy Charge Rate	
FORM-17	Details/Information to be Submitted in respect of Capital Spares	
FORM-18	Liability Flow Statement	
FORM-19	Station wise Cost Audit Report	
Other Information/ Documents		
Sl. No.	**Information/Document**	**Tick**
1	Certificate of incorporation, Certificate for Commencement of Business, Memorandum of Association, & Articles of Association (For New Station setup by a company making tariff application for the first time to CERC)	
2	A. Station wise and Corporate audited Balance Sheet and Profit & Loss Accounts with all the Schedules & annexures on COD of the Station for the new station & for the relevant years. B. Station wise and Corporate audited Balance Sheet and Profit & Loss	

Form No.	Title of Tariff Filing Forms (Thermal)	Tick
	Accounts with all the Schedules & annexures for the existing station for relevant years.	
3	Copies of relevant loan Agreements	
4	Copies of the approval of Competent Authority for the Capital Cost and Financial package.	
5	Copies of the Equity participation agreements and necessary approval for the foreign equity.	
6	Copies of the BPSA/PPA with the beneficiaries, if any	
7	Detailed note giving reasons of cost and time over run, if applicable. List of supporting documents to be submitted: a. Detailed Project Report b. CPM Analysis c. PERT Chart and Bar Chart d. Justification for cost and time Overrun	
8	Generating Company shall submit copy of Cost Audit Report along with cost accounting records, cost details, statements, schedules etc. for the Generating Unit wise /stage wise/Station wise/ and subsequently consolidated at Company level as submitted to the Govt. of India for first two years i.e. 2014-15 and 2015-16 at the time of mid-term true-up in 2016-17 and for balance period of tariff period 2014-19 at the time of final true-up in 2019-20. In case of initial tariff filing the latest available Cost Audit Report should be furnished.	
9	Any other relevant information, (Please specify)	
10.	Reconciliation with Balance sheet of any actual additional capitalization and amongst stages of a generating station	

Note1: Electronic copy of the petition (in words format) and detailed calculation as per these formats (in excel format) and any other information submitted shall also be furnished in the form of CD/Floppy disc.

PART-I
FORM- 1

Summary Sheet

Name of the Petitioner _____
Name of the Generating Station : _____
Place (Region/District/State):

Sr.No.	Particulars	Unit	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
1	2		3	4	5	6	7	8
1.1	Depreciation	Rs Lakh						
1.2	Interest on Loan	Rs Lakh						
1.3	Return on Equity[1]	Rs Lakh						
1.4	Interest on Working Capital	Rs Lakh						
1.5	O & M Expenses	Rs Lakh						
1.7	Compensation Allowance (If applicable)	Rs Lakh						
1.8	Special allowance (If applicable)	Rs Lakh						
	Total	Rs Lakh						
2.1	Landed Fuel Cost (Domestic : coal/gas /RLNG/liquid)	Rs/Tone						
	(%) of Fuel Quantity	(%)						
2.2	Landed Fuel Cost (Imported Coal)	Rs/Tone						
	(%) of Fuel Quantity	(%)						
2.3	Secondary fuel oil cost	Rs/Unit						
	Energy Charge Rate ex-bus(Paise/kWh)[2A, 2B, 2C, 2D]	Rs/Unit						

Note
1: Details of calculations, considering equity as per regulation, to be furnished.
2A: If multifuel is used simultaneously, give 2 in respect of every fuel individually.
2B: The rate of energy charge shall be computed for open cycle operation and combined cycle operation separately in case of gas/liquid fuel fired plants.
2C: The total energy charge shall be worked out based on ex-bus energy scheduled to be sent out.
2D: The Energy Charge rate for the month shall be based on fuel cost(s) and GCV(s) for the month as per Regulation 30 (6).

Form-1(I) –Statement showing claimed capital cost:

Sl. No.	Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
(1)	(2)	(3)	(4)	(5)	(6)	(7)
	Opening Capital Cost					
	Add: Addition during the year / period					
	Less: Decapitalisation during the year / period					
	Less: Reversal during the year / period					
	Add: Discharges during the year / period					
	Closing Capital Cost					
	Average Capital Cost					

Form-1(II) –Statement showing Return on Equity:

Sl. No.	Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
(1)	(2)	(3)	(4)	(5)	(6)	(7)
	Opening Equity					
	Add: Increase due to addition during the year / period					
	Less: Decrease due to de-capitalisation during the year / period					
	Less: Decrease due to reversal during the year / period					
	Add: Increase due to discharges during the year / period					
	Closing Equity					
	Average Equity					
	Rate of ROE					
	Return on Equity					

(Petitioner)

PART-I
FORM-2

Plant Characteristics

Name of the Petitioner						
Name of the Generating Station						
Unit(s)/Block(s)/Parameters	Unit-I	Unit-II	Unit-III	….		
Installed Capacity (MW)						
Schedule COD as per Investment Approval						
Actual COD /Date of Taken Over (as applicable)						
Pit Head or Non Pit Head						
Name of the Boiler Manufacture						
Name of Turbine Generator Manufacture						
Main Steams Pressure at Turbine inlet (kg/Cm^2) abs[1].						
Main Steam Temperature at Turbine inlet (^oC) [1]						
Reheat Steam Pressure at Turbine inlet ($kg/Cm^{2)}$ [1]						
Reheat Steam Temperature at Turbine inlet (^oC) [1]						
Main Steam flow at Turbine inlet under MCR condition (tons /hr)[2]						
Main Steam flow at Turbine inlet under VWO condition (tons /hr)[2]						
Unit Gross electrical output under MCR /Rated condition (MW)[2]						
Unit Gross electrical output under VWO condition (MW)[2]						
Guaranteed Design Gross Turbine Cycle Heat Rate (kCal/kWh)[3]						
Conditions on which design turbine cycle heat rate guaranteed						
% MCR						
% Makeup Water Consumption						
Design Capacity of Make up Water System						
Design Capacity of Inlet Cooling System						
Design Cooling Water Temperature (^0C)						
Back Pressure						
Steam flow at super heater outlet under BMCR condition (tons/hr)						
Steam Pressure at super heater outlet under BMCR condition) **($kg/Cm^{2)}$**						
Steam Temperature at super heater outlet under BMCR condition (^0C)						
Steam Temperature at Reheater outlet at BMCR condition (^0C)						
Design / Guaranteed Boiler Efficiency (%)[4]						
Design Fuel with and without Blending of						

domestic/imported coal						
.						
Type of Cooling Tower						
Type of cooling system[5]						
Type of Boiler Feed Pump[6]						
Fuel Details[7]						
-Primary Fuel						
-Secondary Fuel						
-Alternate Fuels						
Special Features/Site Specific Features[8]						
Special Technological Features[9]						
Environmental Regulation related features[10]						
Any other special features						
1: At Turbine MCR condition.						
2: with 0% (Nil) make up and design Cooling water temperature						
3: at TMCR output based on gross generation, 0% (Nil) makeup and design Cooling water temperature.						
4: With Performance coal based on Higher Heating Value (HHV) of fuel and at BMCR) out put						
5: Closed circuit cooling, once through cooling, sea cooling, natural draft cooling, induced draft cooling etc.						
6: Motor driven, Steam turbine driven etc.						
7: Coal or natural gas or Naptha or lignite etc.						
8: Any site specific feature such as Merry-Go-Round, Vicinity to sea, Intake /makeup water systems etc. scrubbers etc. Specify all such features						
9: Any Special Technological feature like Advanced class FA technology in Gas Turbines, etc.						
10: Environmental Regulation related features like FGD, ESP etc.,						
Note 1: In case of deviation from specified conditions in Regulation, correction curve of manufacturer may also be submitted.						
Note 2: Heat Balance Diagram has to be submitted along with above information in case of new stations.						
Note 3: The Terms – MCR, BMCR, HHV, Performance coal, are as defined in CEA Technical Standards for Construction of Electric Plants and Electric Lines Regulations – 2010 notified by the Central Electricity Authority						
Note 4: The copy of Certificate shall be submitted in terms of Regulation 4 as per Appendix-VI						

(Petitioner)

PART-I
FORM-3

Normative parameters considered for tariff computations

Name of the Petitioner _____
Name of the Generating Station _____

Year Ending March

Particulars	Unit	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Base Rate of Return on Equity	%						
Effective Tax Rate [4]	%						
Target Availability	%						
Auxiliary Energy Consumption	%						
Gross Station Heat Rate	kCal/kWh						
Specific Fuel Oil Consumption	ml/kWh						
Cost of Coal/Lignite for WC[1]	in Months						
Cost of Main Secondary Fuel Oil for WC[1]	in Months						
Fuel Cost for WC[2]	in Months						
Liquid Fuel Stock for WC[2]	in Months						
O & M expenses	Rs lakh / MW						
Maintenance Spares for WC	% of O&M						
Receivables for WC	in Months						
Storage capacity of Primary fuel	MT						
SBI Base Rate + 350 basis points as on _____[3]	%						
Blending ratio of domestic coal/imported coal							

1. For Coal based/lignite based generating stations
2. For Gas Turbine/Combined Cycle generating stations duly taking into account the mode of operation on gas fuel and liquid fuel
3. Mention relevant date
4. Effective tax rate is to be computed in accordance with Regulation 25 i.e. actual tax (or advance tax)/gross income, where gross income refers the profit before tax.

(Petitioner)

PART-I
FORM- 4

Details of Foreign loans

(Details only in respect of loans applicable to the project under petition)

Name of the Petitioner _____
Name of the Generating Station _____
Exchange Rate at COD or 31.03.2004, whichever is later _____
Exchange Rate as on 31.3.2014 _____

Sl.	Financial Year (Starting from COD)	Year 1				Year 2				Year 3 and so on			
	1	2	3	4	5	6	7	8	9	10	11	12	13
		Date	Amount (Foreign Currency)	Relevant Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Relevant Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Relevant Exchange Rate	Amount(Rs. Lakh)
	Currency1[1]												
A.1	At the date of Drawl or at the beginning to the year of the period[2]												
2	Scheduled repayment date of principal												
3	Scheduled payment date of interest												
4	At the end of Financial year												
B	In case of Hedging[3]												
1	At the date of hedging												
2	Period of hedging												
3	Cost of hedging												
	Currency2[1]												
A.1	At the date of Drawl[2]												
2	Scheduled repayment date of principal												
3	Scheduled payment date of interest												
4	At the end of Financial year												

Sl.	Financial Year (Starting from COD)	Year 1				Year 2				Year 3 and so on			
	1	2	3	4	5	6	7	8	9	10	11	12	13
		Date	Amount (Foreign Currency)	Relevant Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Relevant Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Relevant Exchange Rate	Amount(Rs. Lakh)
B	In case of Hedging[3]												
1	At the date of hedging												
2	Period of hedging												
3	Cost of hedging												
	Currency3[1]& so on												
A.1	At the date of Drawl[2]												
2	Scheduled repayment date of principal												
3	Scheduled payment date of interest												
4	At the end of Financial year												
B	In case of Hedging[3]												
1	At the date of hedging												
2	Period of hedging												
3	Cost of hedging												

1. Name of the currency to be mentioned e.g. US$, DM, etc.
2. In case of more than one drawl during the year, Exchange rate at the date of each drawl to be given
3. Furnish details of hedging, in case of more than one hedging during the year or part hedging, details of each hedging are to be given
4. Tax (such as withholding tax) details as applicable including change in rates, date from which change effective etc. must be clearly indicated.

(Petitioner)

PART-I
FORM- 4A

Details of Foreign Equity

(Details only in respect of Equity infusion if any applicable to the project under petition)

Name of the Petitioner _____
Name of the Generating Station _____
Exchange Rate on date/s of infusion _____

Sl.	Financial Year	Year 1				Year 2				Year 3 and so on			
	1	2	3	4	5	6	7	8	9	10	11	12	13
		Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs. Lakh)
	Currency1[1]												
A.1	At the date of infusion[2]												
2													
3													
	Currency2[1]												
A.1	At the date of infusion[2]												
2													
3													
	Currency3[1]												
A.1	At the date of infusion[2]												
2													
3													
	Currency[1] and so on												
A.1	At the date of infusion[2]												
2													
3													

1. Name of the currency to be mentioned e.g. US$, DM, etc.
2. In case of equity infusion more than once during the year, Exchange rate at the date of each infusion to be given

(Petitioner)

PART-I
FORM- 5

Abstract of Admitted Capital Cost for the existing Projects

Name of the Company _____
Name of the Power Station _____

Last date of order of Commission for the project	Date (DD-MM-YYYY)	
Reference of petition no. in which the above order was passed	Petition no.	
Following details (whether admitted and /or considered) as on the last date of the period for which tariff is approved, in the above order by the Commission:		
Capital cost	(Rs. in lakh)*	
Amount of un-discharged liabilities included in above (& forming part of admitted capital cost)		
Amount of un-discharged liabilities corresponding to above admitted capital cost (but not forming part of admitted capital cost being allowed on cash basis)		
Gross Normative Debt		
Cumulative Repayment		
Net Normative Debt		
Normative Equity		
Cumulative Depreciation		
Freehold land		

(Petitioner)

PART-I
FORM- 5A

Abstract of Capital Cost Estimates and Schedule of Commissioning for the New Projects

Name of the Petitioner _____
Name of the Generating Station _____

New Projects
Capital Cost Estimates

Board of Director/ Agency approving the Capital cost estimates:		
Date of approval of the Capital cost estimates:		
	Present Day Cost	**Completed Cost**
Price level of approved estimates	As on End of _____Qtr. Of the year _____	As on Scheduled COD of the Station
Foreign Exchange rate considered for the Capital cost estimates		
Capital Cost excluding IDC,IEDC& FC		
Foreign Component, if any (In Million US $ or the relevant Currency)		
Domestic Component (Rs. Lakh)		
Capital cost excluding IDC, IEDC, FC, FERV & Hedging Cost (Rs. Cr)		
IDC, IEDC,FC, FERV & Hedging Cost		
Foreign Component, if any (In Million US $ or the relevant Currency)		
Domestic Component (Rs. Lakh)		
Total IDC, IEDC, FC, FERV & Hedging Cost (Rs. Lakh)		
Rate of taxes & duties considered		
Capital cost Including IDC, IEDC, FC, FERV & Hedging Cost		
Foreign Component, if any (In Million US $ or the relevant Currency)		
Domestic Component (Rs. Lakh)		

Capital cost Including IDC, IEDC& FC (Rs. Lakh)	
Schedule of Commissioning	
Scheduled COD of Unit-I/Block-I as per Investment Approval	
Scheduled COD of Unit-II/Block-II as per Investment Approval	

Scheduled COD of last Unit/Block	

Note:

1. Copy of Investment approval letter should be enclosed
2. Details of Capital Cost are to be furnished as per FORM-5B or 5C as applicable
3. Details of IDC & Financing Charges are to be furnished as per FORM-14.

(Petitioner)

PART-I
FORM- 5B

Break-up of Capital Cost for New Coal/Lignite based projects

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs. Lakh)

Sl. No. (1)	Break Down (2)	As per Original Estimates as per Investment Approval(3)	Actual Capital Expenditure as on COD/anticipated COD (4)	Liabilities/ Provisions (5)	Variation (3-4-5) (6)	Specific Reasons for Variation (7)	Estimated Capital expenditure upto Cut-off date (8)
			Actual Amount				
1	**Cost of Land & Site Development**						
1.1	Land*						
1.2	Rehabilitation & Resettlement (R&R)						
1.3	Preliminary Investigation & Site Development						
	Total Land & Site Development						
2	**Plant & Equipment**						
2.1	**Steam Generator Island**						
2.2	**Turbine Generator Island**						
2.3	**BOP Mechanical**						
2.3.1	External water						

Sl. No. (1)	Break Down (2)	As per Original Estimates as per Investment Approval(3)	Actual Capital Expenditure as on COD/anticipated COD (4)	Liabilities/ Provisions (5)	Variation (3-4-5) (6)	Specific Reasons for Variation (7)	Estimated Capital expenditure upto Cut-off date (8)
			Actual Amount				
	supply system						
2.3.2	CW system						
2.3.3	DM water Plant						
2.3.4	Clarification plant						
2.3.5	Chlorination Plant						
2.3.6	Fuel Handling & Storage system						
2.3.7	Ash Handling System						
2.3.8	Coal Handling Plant						
2.3.9	Rolling Stock and Locomotives						
2.3.10	MGR						
2.3.11	Air Compressor System						
2.3.12	Air Condition & Ventilation System						
2.3.13	Fire fighting System						
2.3.14	HP/LP Piping						
2.3.15	FGD system, if any						
2.3.16	De-salination plant for sea-water intake						

Sl. No. (1)	Break Down (2)	As per Original Estimates as per Investment Approval(3)	Actual Capital Expenditure as on COD/anticipated COD (4)	Liabilities/ Provisions (5)	Variation (3-4-5) (6)	Specific Reasons for Variation (7)	Estimated Capital expenditure upto Cut-off date (8)
			Actual Amount				
2.3.17	External coal handling in Jetty, if any						
	Total BOP Mechanical						
2.4	**BOP Electrical**						
2.4.1	Switch Yard Package						
2.4.2	Transformers Package						
2.4.3	Switch gear Package						
2.4.4	Cables, Cable facilities & grounding						
2.4.5	Lighting						
2.4.6	Emergency D.G. set						
	Total BOP Electrical						
2.5	**Control & Instrumentation (C & I) Package**						
	Total Plant & Equipment excluding taxes & Duties						
2.6	**Taxes & Duties**						

Sl. No. (1)	Break Down (2)	As per Original Estimates as per Investment Approval(3)	Actual Capital Expenditure as on COD/anticipated COD (4)	Liabilities/ Provisions (5)	Variation (3-4-5) (6)	Specific Reasons for Variation (7)	Estimated Capital expenditure upto Cut-off date (8)
			Actual Amount				
3	**Initial Spares**						
4	**Civil Works**						
4.1	Main plant/Adm. Building						
4.2	CW system						
4.3	Cooling Towers						
4.4	DM water Plant						
4.5	Clarification plant						
4.6	Chlorination plant						
4.7	Fuel handling & Storage system						
4.8	Coal Handling Plant						
4.9	MGR &Marshalling Yard						
4.10	Ash Handling System						
4.11	Ash disposal area development						
4.12	Fire fighting System						
4.13	Township & Colony						
4.14	Temp.						

Sl. No. (1)	Break Down (2)	As per Original Estimates as per Investment Approval(3)	Actual Capital Expenditure as on COD/anticipated COD (4)	Liabilities/ Provisions (5)	Variation (3-4-5) (6)	Specific Reasons for Variation (7)	Estimated Capital expenditure upto Cut-off date (8)
			Actual Amount				
	construction & enabling works						
4.15	Road & Drainage						
	Total Civil works						
5	**Construction & Pre-Commissioning Expenses**						
5.1	Erection Testing and commissioning						
5.2	Site supervision						
5.3	Operator's Training						
5.4	Construction Insurance						
5.5	Tools & Plant						
5.6	Start up fuel						
	Total Construction & Pre-Commissioning Expenses						
6	**Overheads**						
6.1	Establishment						
6.2	Design & Engineering						

Sl. No. (1)	Break Down (2)	As per Original Estimates as per Investment Approval(3)	Actual Capital Expenditure as on COD/anticipated COD (4)	Liabilities/ Provisions (5)	Variation (3-4-5) (6)	Specific Reasons for Variation (7)	Estimated Capital expenditure upto Cut-off date (8)
			Actual Amount				
6.3	Audit & Accounts						
6.4	Contingency						
	Total Overheads						
7	**Total Capital cost excluding IDC & FC**						
8	**IDC, FC, FERV &Hedging Cost**						
8.1	Interest During Construction (IDC)						
8.2	Financing Charges (FC)						
8.3	Foreign Exchange Rate Variation (FERV)						
8.4	Hedging Coat						
	Total of IDC, FC,FERV & Hedging Cost						
9	**Capital cost including IDC, FC, FERV & Hedging Cost**						

**Provide details of Freehold land and Lease hold land separately*

Note:

1. In case of cost variation, a detailed note giving reasons of such variation should be submitted clearly indicating whether such cost over-run was beyond the control of the generating company.
2. In case of both time & cost overrun, a detailed note giving reasons of such time and cost over-run should be submitted clearly bringing out the agency responsible and whether such time and cost overrun was beyond the control of the generating company.
3. The implication on cost due to time over run, if any shall be submitted separately giving details of increase in prices in different packages from scheduled COD to Actual COD/anticipated COD, increase in IEDC from scheduled COD to actual COD/anticipated COD and increase of IDC from scheduled COD to actual anticipated COD.
4. **Impact on account of each reason for Time over run on Cost of project should be quantified and substantiated with necessary documents and supporting workings.**
5. A list of balance work assets/work wise including initial spare on original scope of works along with estimate shall be furnished positively.

(Petitioner)

PART-I
FORM- 5C

Break-up of Capital Cost for Gas/Liquid fuel based projects

Name of the Petitioner _____
Name of the Generating Station _____

Amount in Rs. Lakh)

Sl. No. (1)	Break Down (2)	As per Original Estimates as per Investment Approval (3)	Actual Capital Expenditure (4)	Liabilities/ Provisions (5)	Variation (3-4-5) (6)	Specific Reasons for Variation* (7)	Actual/Estimated Capital Expenditure upto Cut-off date (8)
1	**Cost of Land & Site Development**						
1.1	Land*						
1.2	Rehabilitation & Resettlement (R&R)						
1.3	Preliminary Investigation & Site Development						
	Total Land & Site Development						
2	**Plant & Equipment**						
2.1	**Steam Generator Island**						
2.2	**Turbine Generator Island**						
2.3	**WHRB Island**						
2.4	**BOP Mechanical**						
2.4.1	Fuel Handling & Storage system						
2.4.2	External water supply system						
2.4.3	CW system						
2.4.4	Cooling Towers						
2.4.5	DM water Plant						
2.4.6	Clarification plant						

Sl. No. (1)	Break Down (2)	As per Original Estimates as per Investment Approval (3)	Actual Capital Expenditure (4)	Liabilities/ Provisions (5)	Variation (3-4-5) (6)	Specific Reasons for Variation* (7)	Actual/Estimated Capital Expenditure upto Cut-off date (8)
2.4.7	Chlorination Plant						
2.4.8	Air Condition & Ventilation System						
2.4.9	Fire fighting System						
2.4.10	HP/LP Piping						
	Total BOP Mechanical						
2.5	**BOP Electrical**						
2.5.1	Switch Yard Package						
2.5.2	Transformers Package						
2.5.3	Switch gear Package						
2.5.4	Cables, Cable facilities & grounding						
2.5.5	Lighting						
2.5.6	Emergency D.G. set						
	Total BOP Electrical						
2.6	**Control & Instrumentation (C & I) Package**						
	Total Plant & Equipment excluding taxes & Duties						
2.7	**Taxes & Duties**						
3	**Initial Spares**						
4	**Civil Works**						
4.1	Main plant/Adm. Building						

Sl. No. (1)	Break Down (2)	As per Original Estimates as per Investment Approval (3)	Actual Capital Expenditure (4)	Liabilities/ Provisions (5)	Variation (3-4-5) (6)	Specific Reasons for Variation* (7)	Actual/Estimated Capital Expenditure upto Cut-off date (8)
4.2	External Water Supply System						
4.3	CW system						
4.4	Cooling Towers						
4.5	DM water Plant						
4.6	Clarification plant						
4.7	Fuel handling & Storage system						
4.8	Township & Colony						
4.9	Temp. construction & enabling works						
4.10	Road & Drainage						
4.11	Fire fighting System						
	Total Civil works						
5	**Construction & Pre-Commissioning Expenses**						
5.1	Erection Testing and commissioning						
5.2	Site supervision						
5.3	Operator's Training						
5.4	Construction Insurance						
5.5	Tools & Plant						
5.6	Start up fuel						
	Total Construction & Pre-Commissioning Expenses						
6	**Overheads**						

Sl. No. (1)	Break Down (2)	As per Original Estimates as per Investment Approval (3)	Actual Capital Expenditure (4)	Liabilities/ Provisions (5)	Variation (3-4-5) (6)	Specific Reasons for Variation* (7)	Actual/Estimated Capital Expenditure upto Cut-off date (8)
6.1	Establishment						
6.2	Design & Engineering						
6.3	Audit & Accounts						
6.4	Contingency						
	Total Overheads						
7	**Capital cost excluding IDC & FC**						
8	**IDC, FC, FERV &Hedging Cost**						
8.1	Interest During Construction (IDC)						
8.2	Financing Charges (FC)						
8.3	Foreign Exchange Rate Variation (FERV)						
8.4	Hedging Coat						
	Total of IDC, FC,FERV & Hedging Cost						
9	**Capital cost including IDC, FC, FERV & Hedging Cost**						

**Provide details of Freehold land and Lease hold land separately*

Note:

1. In case of cost variation , a detailed note giving reasons of such variation should be submitted clearly indicating whether such cost over-run was beyond the control of the generating company.

2. In case of time & cost overrun, a detailed note giving reasons of such time and cost over-run should be submitted clearly bringing out the agency responsible and whether such time and cost overrun was beyond the control of the generating company.
3. The implication on cost due to time over run, if any shall be submitted separately giving details of increase in prices in different packages from scheduled COD to Actual COD/anticipated COD, increase in IEDC from scheduled COD to actual COD/anticipated COD and increase of IDC from scheduled COD to actual anticipated COD.
4. **Impact on account of each reason for Time over run on Cost of project should be quantified and substantiated with necessary documents and supporting workings.**
   A list of balance work assets/work wise including initial spare on original scope of works along with estimate shall be furnished positively

(Petitioner)

PART-I
FORM- 5D

Break-up of Construction/Supply/Service packages

Name of the Petitioner _____
Name of the Generating Station _____

1	Name/No. of Construction / Supply / Service Package	Package A	Package B	Package C	…	Total Cost of all packages
2	Scope of works[1] (in line with head of cost break-ups as applicable)					
3	Whether awarded through ICB/DCB/ Departmentally/ Deposit Work					
4	No. of bids received					
5	Date of Award					
6	Date of Start of work					
7	Date of Completion of Work/Expected date of completion of work					
8	Value of Award[2] in (Rs. Lakh)					
9	Firm or With Escalation in prices					
10	Actual capital expenditure till the completion or up to COD whichever is earlier(Rs.Lakh)					
11	Taxes & Duties and IEDC (Rs. Lakh)					
12	IDC, FC, FERV & Hedging cost (Rs. Lakh)					
13	Sub -total (10+11+12) (Rs. Lakh)					

Note:

1. The scope of work in any package should be indicated in conformity of Capital cost break-up for the coal/lignite based plants in the FORM-5B to the extent possible. In case of Gas/Liquid fuel based projects, break down in the similar manner in the relevant heads as per FORM-5C.

2. If there is any package, which need to be shown in Indian Rupee and foreign currency(ies), the same should be shown separately along with the currency, the exchange rate and the date e.g. Rs.80 Cr. +US$50m=Rs.390Cr. at US$=Rs62 as on say 01.04.14.

(Petitioner)

PART-I
FORM- 5E

Details of variables, parameters, optional package etc. for New Project

Name of the Petitioner _____

Name of the Generating Station _____

Unit Size		
Number of Units		
Greenfield/Extension		
S. No.	**Variables**	**(Design Operating Range) Values**
1	Coal Quality – Calorific Value	
2	Ash Content	
3	Moisture Content	
4	Boiler Efficiency	
5	Suspended Particulate Matter	
6	Ash Utilization	
7	Boiler Configuration	
8	Turbine Heat Rate	
9	CW Temperature	
10	Water Source	
11	Distance of Water Source	
12	Clarifier	
13	Mode of Unloading Oil	
14	Coal Unholding Mechanism	
15	Type of Fly Ash Disposal and Distance	
16	Type of Bottom Ash Disposal and Distance	
17	Type of Soil	
18	Foundation Type (Chimney)	
19	Water Table	
20	Seismic and Wind Zone	
21	Condensate Cooling Method	
22	Desalination/RO Plant	
23	Evacuation Voltage Level	
24	Type of Coal (Domestic/Imported)	
Parameter/Variables		**Values**
Completion Schedule		
Terms of Payment		
Performance Guarantee Liability		
Basis of Price (Firm/Escalation-Linked)		
Equipment Supplier (Country of Origin)		
Optional Packages		**Yes/No**
Desalination Plant/RO Plant		
MGR		
Railway Siding		
Unloading Equipment at Jetty		
Rolling Stock/Locomotive		
FGD Plant		
Length of Transmission Line till Tie Point (in km)		

(Petitioner)

PART-I
FORM- 5Ei

In case there is cost over run

Name of the Petitioner _____
Name of the GeneratingStation _____

Sl. No.	Break Down	Original Cost (Rs.Lakh) as approved by the Board of Members	Actual/Estimated Cost as incurred/to be incurred(Rs. Lakh)	Difference	Reasons for Variation(Please submit supporting computations and documents wherever applicable)	Increase in soft cost due to increase in hard cost
		Total Cost	Total Cost	Total Cost		
1	**Cost of Land & Site Development**					
1.1	Land*					
1.2	Rehabilitation & Resettlement (R&R)					
1.3	Preliminary Investigation & Site Development					
2	**Plant & Equipment**					
2.1	Steam Generator Island					
2.2	Turbine Generator Island					
2.3	BOP Mechanical					
2.3.1	Fuel Handling & Storage system					
2.3.2	External water					

Sl. No.	Break Down	Original Cost (Rs.Lakh) as approved by the Board of Members	Actual/Estimated Cost as incurred/to be incurred(Rs. Lakh)	Difference	Reasons for Variation(Please submit supporting computations and documents wherever applicable)	Increase in soft cost due to increase in hard cost
		Total Cost	Total Cost	Total Cost		
	supply system					
2.3.3	DM water Plant					
2.3.4	Clarification plant					
2.3.5	Chlorination Plant					
2.3.6	Fuel Handling & Storage system					
2.3.7	Ash Handling System					
2.3.8	Coal Handling Plant					
2.3.9	Rolling Stock and Locomotives					
2.3.10	MGR					
2.3.11	Air Compressor System					
2.3.12	Air Condition & Ventilation System					
2.3.13	Fire fighting System					
2.3.14	HP/LP Piping					
	Total BOP Mechanical					

Sl. No.	Break Down	Original Cost (Rs.Lakh) as approved by the Board of Members	Actual/Estimated Cost as incurred/to be incurred(Rs. Lakh)	Difference	Reasons for Variation(Please submit supporting computations and documents wherever applicable)	Increase in soft cost due to increase in hard cost
		Total Cost	**Total Cost**	**Total Cost**		
2.4	**BOP Electrical**					
2.4.1	Switch Yard Package					
2.4.2	Transformers Package					
2.4.3	Switch gear Package					
2.4.4	Cables, Cable facilities & grounding					
2.4.5	Lighting					
2.4.6	Emergency D.G. set					
	Total BOP Electrical					
2.5	**Control & Instrumentation (C & I) Package**					
	Total Plant & Equipment excluding taxes & Duties					
3	**Initial Spares**					
4	**Civil Works**					
4.1	Main plant/Adm. Building					

Sl. No.	Break Down	Original Cost (Rs.Lakh) as approved by the Board of Members	Actual/Estimated Cost as incurred/to be incurred(Rs. Lakh)	Difference	Reasons for Variation(Please submit supporting computations and documents wherever applicable)	Increase in soft cost due to increase in hard cost
		Total Cost	Total Cost	Total Cost		
4.2	CW system					
4.3	Cooling Towers					
4.4	DM water Plant					
4.5	Clarification plant					
4.6	Chlorination plant					
4.7	Fuel handling & Storage system					
4.8	Coal Handling Plant					
4.9	MGR &Marshalling Yard					
4.10	Ash Handling System					
4.11	Ash disposal area development					
4.12	Fire fighting System					
4.13	Township & Colony					
4.14	Temp. construction & enabling works					

Sl. No.	Break Down	Original Cost (Rs.Lakh) as approved by the Board of Members	Actual/Estimated Cost as incurred/to be incurred(Rs. Lakh)	Difference	Reasons for Variation(Please submit supporting computations and documents wherever applicable)	Increase in soft cost due to increase in hard cost
		Total Cost	Total Cost	Total Cost		
4.15	Road & Drainage					
	Total Civil works					
5	**Construction & Pre-Commissioning Expenses**					
5.1	Erection Testing and commissioning					
5.2	Site supervision					
5.3	Operator's Training					
5.4	Construction Insurance					
5.5	Tools & Plant					
5.6	Start up fuel					
	Total Construction & Pre-Commissioning Expenses					
6	**Overheads**					
6.1	Establishment					
6.2	Design & Engineering					
6.3	Audit &					

Sl. No.	Break Down	Original Cost (Rs.Lakh) as approved by the Board of Members	Actual/Estimated Cost as incurred/to be incurred(Rs. Lakh)	Difference	Reasons for Variation(Please submit supporting computations and documents wherever applicable)	Increase in soft cost due to increase in hard cost
		Total Cost	**Total Cost**	**Total Cost**		
	Accounts					
6.4	Contingency					
	Total Overheads					
7	**Capital cost excluding IDC & FC**					
8	**IDC, FC, FERV &Hedging Cost**					
8.1	Interest During Construction (IDC)					
8.2	Financing Charges (FC)					
8.3	Foreign Exchange Rate Variation (FERV)					
8.4	Hedging Coat					
	Total of IDC, FC,FERV & Hedging Cost					
9	**Capital cost including IDC, FC, FERV & Hedging Cost**					

***Submit details of Freehold and Lease hold land**

Note:Impact on account of each reason for Cost overrun should be quantified and substantiated with necessary documents and supporting workings.

(Petitioner)

PART-I
FORM- 5Eii

In case there is time over run

Name of the Petitioner _____
Name of the Generating Station _____

Sr. No	Description of Activity /Works /Service	Original Schedule (As per Planning)		Actual Schedule (As per Actual)		Time Over-Run	Reasons for delay	Other Activity affected (Mention Sr No of activity affected)
		Start Date	Completion Date	Actual Start Date	Actual Completion Date	Days		
1								
2								
3								
4								
5								
6								
7								
8								
9								
….	…….							

1. **Delay on account of each reason in case of time overrun should be quantified and substantiated with necessary documents and supporting workings.**
2. **Indicate the activities on critical path**

(Petitioner)

PART-I
FORM- 5F

In case there is claim of additional RoE

Name of the Petitioner _____
Name of the Generating Station _____

Project	Completion Time as per Investment approval (Months)				Actual Completion time				Qualifying time schedule(as per regulation)
	Start Date	Scheduled COD (Date)	Completion time in Months	Installed Capacity	Start Date	Actual COD (Date)	Actual Completion time in Months	Tested Capacity	Months
Unit 1									
Unit 2									
Unit 3									
Unit 4									
….									
…..									

(Petitioner)

PART-I
FORM- 6

Financial Package upto COD

Name of the Petitioner _____
Name of the Generating Station _____
Project Cost as on COD[1] _____
Date of Commercial Operation of the Station[2] _____

	Financial Package as Approved		**Financial Package as on COD**		**As Admitted on COD**	
	Currency and Amount[3]		**Currency and Amount[3]**		**Currency and Amount[3]**	
1	**2**	**3**	**4**	**5**	**6**	**7**
Loan-I	US $	200m				
Loan-II						
Loan-III						
and so on						
Equity-						
Foreign						
Domestic						
Total Equity						
Debt : Equity Ratio						

Note:

1. Say Rs. 80 Cr. + US$ 200 m or Rs. 1320 Cr. including US$ 200 m at an exchange rate of US$=Rs62
2. Provide details on commercial operation as on COD of each Unit
3. For example : US $ 200m, etc.

(Petitioner)

PART-I
FORM- 7

Details of project specific loans

Name of the Petitioner _____
Name of the Generating Station _____

Particulars	Package1	Package2	Package3	Package4	Package5	Package6
1	2	3	4	5	6	7
Source of Loan[1]						
Currency[2]						
Amount of Loan sanctioned						
Amount of Gross Loan drawn upto31.03.2014/COD [3,4,5,13,15]						
Interest Type[6]						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest[7]						
Margin, if Floating Interest[8]						
Are there any Caps/Floor[9]	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No
If above is yes, specify caps/floor						
Moratorium Period[10]						
Moratorium effective from						
Repayment Period[11]						
Repayment effective from						
Repayment Frequency[12]						
Repayment Instalment[13,14]						
Base Exchange Rate[16]						
Are foreign currency loan hedged?						
If above is yes, specify details[17]						

Note:

1. Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.
2. Currency refers to currency of loan such as US$, DM, Yen, Indian Rupee etc.
3. Details are to be submitted as on 31.03.2014 for existing assets and as on COD for the remaining assets.
4. Where the loan has been refinanced, details in the Form is to be given for the loan refinanced. However, the details of the original loan is to be given separately in the same form.
5. If the Tariff in the petition is claimed separately for various units, details in the Form is to be given separately for all the units in the same form.
6. Interest type means whether the interest is fixed or floating.
7. Base rate means the base as PLR, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.
8. Margin means the points over and above the floating rate.
9. At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.
10. Moratorium period refers to the period during which loan servicing liability is not required.
11. Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.
12. Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.
13. Where there is more than one drawal/repayment for a loan, the date & amount of each drawal/repayment may also be given separately
14. If the repayment installment amount and repayment date cannot be worked out from the data furnished above, the repayment schedule to be furnished separately.
15. In case of Foreign loan, date of each drawal& repayment along with exchange rate at that date may be given.
16. Base exchange rate means the exchange rate prevailing as on 31.03.2004 or COD, whichever is later
17. In case of hedging, specify details like type of hedging, period of hedging, cost of hedging, etc.
18. In case of foreign loans, provide details of exchange rate considered on date of each repayment of principal and date of interest payment.
19. At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately
20. At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing, etc.

(Petitioner)

PART-I
FORM- 8

Details of Allocation of corporate loans to various projects

Name of the Petitioner _____
Name of the Generating Station _____

Particulars	Package1	Package2	Package3	Package4	Package5	Remarks
1	2	3	4	5	6	7
Source of Loan[1]						
Currency[2]						
Amount of Loan sanctioned						
Amount of Gross Loan drawn upto31.03.2014/COD [3,4,5,13,15]						
Interest Type[6]						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest[7]						
Margin, if Floating Interest[8]						
Are there any Caps/Floor[9]	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	
If above is yes, specify caps/floor						
Moratorium Period[10]						
Moratorium effective from						
Repayment Period[11]						
Repayment effective from						
Repayment Frequency[12]						
Repayment Instalment[13,14]						
Base Exchange Rate[16]						
Are foreign currency loan hedged?						
If above is yes, specify details[17]						
	Distribution of loan packages to various projects					
Name of the Projects						Total

Project 1						
Project 2						
Project 3 and so on						

Note:

1. Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.
2. Currency refers to currency of loan such as US$, DM, Yen, Indian Rupee etc.
3. Details are to be submitted as on 31.03.2014 for existing assets and as on COD for the remaining assets.
4. Where the loan has been refinanced, details in the Form is to be given for the loan refinanced. However, the details of the original loan is to be given separately in the same form.
5. If the Tariff in the petition is claimed separately for various units, details in the Form is to be given separately for all the units in the same form.
6. Interest type means whether the interest is fixed or floating.
7. Base rate means the base as PLR, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.
8. Margin means the points over and above the floating rate.
9. At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.
10. Moratorium period refers to the period during which loan servicing liability is not required.
11. Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.
12. Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.
13. Where there is more than one drawal/repayment for a loan, the date & amount of each drawal/repayment may also be given separately
14. If the repayment installment amount and repayment date cannot be worked out from the data furnished above, the repayment schedule to be furnished separately.
15. In case of Foreign loan, date of each drawal& repayment along with exchange rate at that date may be given.
16. Base exchange rate means the exchange rate prevailing as on 31.03.2004 or COD, whichever is later
17. In case of hedging, specify details like type of hedging, period of hedging, cost of hedging, etc.
18. In case of foreign loans, provide details of exchange rate considered on date of each repayment of principal and date of interest payment.

19. At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately

20. At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.

(Petitioner)

PART-I
FORM- 9A

Year wise Statement of Additional Capitalisation after COD

Name of the Petitioner _____
Name of the Generating Station _____
COD _____
For Financial Year _____

Sl. No.	Head of Work / Equipment	ACE Claimed (Actual / Projected)				Regulations under which claimed	Justification	Admitted Cost by the Commission, if any
		Accrual basis	Un-discharged Liability included in col. 3	Cash basis	IDC included in col. 3			
(1)	(2)	(3)	(4)	(5=3-4)	(6)	(7)	(8)	(9)

1. In case the project has been completed and cost has already been admitted under any tariff notification(s) in the past, fill column 10 giving the cost as admitted for the purpose of tariff notification already issued by (Name of the authority) (Enclose copy of the tariff Order)
2. The above information needs to be furnished separately for each year / period of tariff period 2014-19.
3. In case of de-capitalisation of assets separate details to be furnished at column 1, 2, 3 and 4. Further, the original book value and year of capitalisation of such asset to be furnished at column 8. Where de-caps are on estimated basis the same to be shown separately.
4. Where any asset is rendered unserviceable the same shall be treated as de-capitalised during that year and original value of such asset to be shown at col. 3. And impaired value if any, year of its capitalisation to be mentioned at column 8.
5. Justification against each asset of capitalization should be specific to regulations under which claim has been made and the necessity of capitalization of that particular asset.

Note:
1. Fill the form in chronological order year wise along with detailed justification clearly bringing out the necessity and the benefits accruing to the beneficiaries.

2. In case initial spares are purchased along with any equipment, then the cost of such spares should be indicated separately. e.g. Rotor - 50 Crs. Initial spares- 5 Crs.

(Petitioner)

PART-I
FORM- 9B

Statement of Additional Capitalisation during fag end of useful life of the Project

Name of the Petitioner _____
Name of the Generating Station _____
COD _____

Sl. No.	Year	Work / Equipment added during last five years of useful life of each Unit/Station	ACE Claimed (Actual / Projected)				Regulations under which claimed	Justification	Impact on life extension
			Accrual basis	Un-discharged Liability included in col. 4	Cash basis	IDC included in col. 4			
(1)	(2)	(3)	(4)	(5)	(6=4-5)	(7)	(8)	(9)	(10)

Note:

1. Cost Benefit analysis for capital additions done should be submitted along with petition for approval of such schemes
2. Justification for additional capital expenditure claim for each asset should be relevant to regulations under which claim has been made and the necessity of capitalization of the asset.

(Petitioner)

PART-II
FORM- 9Bi

Details of Assets De-capitalized during the period

Name of the Petitioner _____
Name of the Generating Station _____
Region **State** **District**

Sr. No.	Name of the Asset	Nature of de-capitlization (whether claimed under exclusion or as additional capital expenditure)	Original Value of the Asset Capitalised	Year Put to use	Depreciation recovered till date of de-capitalization
1	**2**	**3**	**4**	**5**	**6**
1					
2					
3					
4					
5					

Note: Year wise detail need to be submitted.

PART-I
FORM- 9C

Statement showing reconciliation of ACE claimed with the capital additions as per books

Name of the Petitioner _____
Name of the Generating Station _____
COD _____

Sl. No.	Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
(1)	(2)	(3)	(4)	(5)	(6)	(7)
	Closing Gross Block					
	Less: Opening Gross Block					
	Total Additions as per books					
	Less: Additions pertaining to other Stages (give Stage wise breakup)					
	Net Additions pertaining to instant project/Unit/Stage					
	Less: Exclusions (items not allowable / not claimed)					
	Net Additional Capital Expenditure Claimed					

Note: Reason for exclusion of any expenditure shall be given in Clear terms

(Petitioner)

PART-I
FORM- 9D

Statement showing items/assets/works claimed under Exclusions:

Name of the Petitioner _____
Name of the Generating Station _____
COD _____

Sl. No.	Head of Work / Equipment	ACE Claimed under Exclusion				Justification
		Accrual basis	Un-discharged Liability included in col. 3	Cash basis	IDC included in col. 3	
(1)	(2)	(3)	(4)	(5=3-4)	(6)	(7)

Note: 1. Exclusions claimed on assets not allowed in Tariff should be supported by the specific reference of Commission Order date, Petition No., amount disallowed, etc..
2. For inter unit transfer, nature of transfer i.e. temporary or permanent should be mentioned. It is to be certified that exclusion sought in receiving station only and not in sending station or in both the station.

(Petitioner)

PART-I
FORM- 9E

Name of the Petitioner _____
Name of the Generating Station _____

Statement of Capital cost
(To be given for relevant dates and year wise)

(Amount in Rs. Lakh)

Sl. No.	Particulars	As on relevant date.
A	a) Opening Gross Block Amount as per books	
	b) Amount of capital liabilities in A(a) above	
	c) Amount of IDC in A(a) above	
	d) Amount of FC in A(a) above	
	e) Amount of FERV in A(a) above	
	f) Amount of Hedging Cost in A(a) above	
	g) Amount of IEDC in A(a) above	
B	a) Addition in Gross Block Amount during the period (Direct purchases)	
	b) Amount of capital liabilities in B(a) above	
	c) Amount of IDC in B(a) above	
	d) Amount of FC in B(a) above	
	e) Amount of FERV in B(a) above	
	f) Amount of Hedging Cost in B(a) above	
	g) Amount of IEDC in B(a) above	
C	a) Addition in Gross Block Amount during the period (Transferred from CWIP)	
	b) Amount of capital liabilities in C(a) above	
	c) Amount of IDC in C(a) above	

Sl. No.	Particulars	As on relevant date.
	d) Amount of FC in C(a) above	
	e) Amount of FERV in C(a) above	
	f) Amount of Hedging Cost in C(a) above	
	g) Amount of IEDC in C(a) above	
D	a) Deletion in Gross Block Amount during the period	
	b) Amount of capital liabilities in D(a) above	
	c) Amount of IDC in D(a) above	
	d) Amount of FC in D(a) above	
	e) Amount of FERV in D(a) above	
	f) Amount of Hedging Cost in D(a) above	
	g) Amount of IEDC in D(a) above	
E	a) Closing Gross Block Amount as per books	
	b) Amount of capital liabilities in E(a) above	
	c) Amount of IDC in E(a) above	
	d) Amount of FC in E(a) above	
	e) Amount of FERV in E(a) above	
	f) Amount of Hedging Cost in E(a) above	
	g) Amount of IEDC in E(a) above	

Note:

1.Relevant date/s means date of COD of unit/s/station and financial year start date and end date

(Petitioner)

PART-I
FORM- 9F

Name of the Petitioner _____
Name of the Generating Station _____

Statement of Capital Woks in Progress
(To be given for relevant dates and year wise)

(Amount in Rs. Lakh)

Sl. No.	Particulars	As on relevant date.
A	a) Opening CWIP as per books	
	b) Amount of capital liabilities in A(a) above	
	c) Amount of IDC in A(a) above	
	d) Amount of FC in A(a) above	
	e) Amount of FERV in A(a) above	
	f) Amount of Hedging Cost in A(a) above	
	g) Amount of IEDC in A(a) above	
B	a) Addition in CWIP during the period	
	b) Amount of capital liabilities in B(a) above	
	c) Amount of IDC in B(a) above	
	d) Amount of FC in B(a) above	
	e) Amount of FERV in B(a) above	
	f) Amount of Hedging Cost in B(a) above	
	g) Amount of IEDC in B(a) above	
C	a) Transferred to Gross Block Amount during the period	
	b) Amount of capital liabilities in C(a) above	
	c) Amount of IDC in C(a) above	
	d) Amount of FC in C(a) above	
	e) Amount of FERV in C(a) above	
	f) Amount of Hedging Cost in C(a) above	
	g) Amount of IEDC in C(a) above	

Sl. No.	Particulars	As on relevant date.
D	a) Deletion in CWIP during the period	
	b) Amount of capital liabilities in D(a) above	
	c) Amount of IDC in D(a) above	
	d) Amount of FC in D(a) above	
	e) Amount of FERV in D(a) above	
	f) Amount of Hedging Cost in D(a) above	
	g) Amount of IEDC in D(a) above	
E	a) Closing CWIP as per books	
	b) Amount of capital liabilities in E(a) above	
	c) Amount of IDC in E(a) above	
	d) Amount of FC in E(a) above	
	e) Amount of FERV in E(a) above	
	f) Amount of Hedging Cost in E(a) above	
	g) Amount of IEDC in E(a) above	

Note:

1.Relevant date/s means date of COD of unit/s/station and financial year start date and end date

(Petitioner)

PART-I
FORM- 10

Financing of Additional Capitalisation

Name of the Petitioner _____
Name of the Generating Station _____
Date of Commercial Operation _____

(Amount in Rs Lakh)

	Actual					Admitted				
Financial Year (Starting from COD)[1]	**Year 1**	**Year 2**	**Year3**	**Year4**	**Year 5 & So on**	**Year 1**	**Year 2**	**Year3**	**Year4**	**Year 5 & So on**
1	**2**	**3**	**4**	**5**	**6**	**7**	**8**	**9**	**10**	**11**
Amount capitalised in Work/Equipment										
Financing Details										
Loan-1										
Loan-2										
Loan-3 and so on										
Total Loan[2]										
Equity										
Internal Resources										
Others (Pl. specify)										
Total										

Note:
1 Year 1 refers to Financial Year of COD and Year 2, Year 3 etc. are the subsequent financial years respectively.
2 Loan details for meeting the additional capitalisation requirement should be given as per FORM-7 or 8 whichever is relevant.

(Petitioner)

PART-I
FORM- 11

Calculation of Depreciation

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs Lakh)

Sl. no.	**Name of the Assets[1]**	**Gross Block as on 31.03.2014 or as on COD, whichever is later and subsequently for each year thereafter upto 31.3.19**	**Depreciation Rates as per CERC's Depreciation Rate Schedule**	**Depreciation Amount for each year up to 31.03.19**
	1	**2**	**3**	**4= Col.2 X Col.3**
1	Land*			
2	Building			
3	and so on			
4				
5				
6				
7				
8				
9				
10				
18				
19				
20				
21				
22				
23				
24				
25				
26				
27				
28				
29				
30				
31				
32				
	TOTAL			
	Weighted Average Rate of			
	Depreciation (%)			

**Provide details of Freehold land and Lease hold land separately*

Note:

1.Name of the Assets should conform to the description of the assets mentioned in Depreciation Schedule appended to the Notification.

(Petitioner)

PART-I
FORM- 12

Statement of Depreciation

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs Lakh)

Sl. No.	Particulars	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	Opening Capital Cost						
	Closing Capital Cost						
	Average Capital Cost						
	Freehold land						
	Rate of depreciation						
	Depreciable value						
	Balance useful life at the beginning of the period						
	Remaining depreciable value						
	Depreciation (for the period)						
	Depreciation (annualised)						
	Cumulative depreciation at the end of the period						
	Less: Cumulative depreciation adjustment on account of un-discharged liabilities deducted as on 01.04.2009/Station COD						
	Less: Cumulative depreciation adjustment on account of de-capitalisation						
	Net Cumulative depreciation at the end of the period						

1. In case of details of FERV and AAD, give information for the applicable period.

(Petitioner)

PART-I
FORM- 13

Calculation of Weighted Average Rate of Interest on Actual Loans[1]

Name of the Petitioner _____

Name of the Generating Station _____

(Amount in Rs. Lakh)

Particulars	**Existing 2013-14**	**2014-15**	**2015-16**	**2016-17**	**2017-18**	**2018-19**
Loan-1						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
Loan-2						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
Loan-3 and so on						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
Total Loan						

Particulars	**Existing 2013-14**	**2014-15**	**2015-16**	**2016-17**	**2017-18**	**2018-19**
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Interest on loan						
Weighted average Rate of Interest on Loans						

Note:

1.In case of Foreign Loans, the calculations in Indian Rupees is to be furnished. However, the calculations in Original currency is also to be furnished separately in the same form.

(Petitioner)

PART-I
FORM- 13A

Calculation of Interest on Normative Loan

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs Lakh)

Sl. No.	Particulars	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	Gross Normative loan – Opening						
	Cumulative repayment of Normative loan upto previous year						
	Net Normative loan – Opening						
	Add: Increase due to addition during the year / period						
	Less: Decrease due to de-capitalisation during the year / period						
	Less: Decrease due to reversal during the year / period						
	Add: Increase due to discharges during the year / period						
	Net Normative loan - Closing						
	Average Normative loan						
	Weighted average rate of interest						
	Interest on Loan						

(Petitioner)

PART-I
FORM- 13B

Calculation of Interest on Working Capital

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs Lakh)

Sl. No.	Particulars	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
1	2	3	4	5	6	7	8
1	Cost of Coal/Lignite[1]						
2	Cost of Main Secondary Fuel Oil[1]						
3	Fuel Cost[2]						
4	Liquid Fuel Stock[2]						
5	O & M Expenses						
6	Maintenance Spares						
7	Receivables						
8	Total Working Capital						
9	Rate of Interest						
10	Interest on Working Capital						

Note:

1. For Coal based/Lignite based generating stations

2. For Gas Turbine/Combined Cycle generating stations duly taking into account the annual mode of operation (last available) on gas fuel and liquid fuel

(Petitioner)

PART-I
FORM- 13C

Other Income as on COD

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs. Lakh)

Sl. No.	Parameters	**Existing 2013-14**	**2014-15**	**2015-16**	**2016-17**	**2017-18**	**2018-19**
1	Interest on Loans and advance						
2	Interest received on deposits						
3	Income from Investment						
4	Income from sale of scrap						
5	Rebate for timely payment						
6	Surcharge on late payment from beneficiaries						
7	Rent from residential building						
8	Misc. receipts (Please Specify Details)						
…	…						
…	… (add)						

(Petitioner)

PART-I
FORM- 13D

Incidental Expenditure during Construction up to Scheduled COD and up to Actual/anticipated COD

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs. Lakh)

Sl. No.	Parameters	**As on Scheduled COD**	**As on actual COD/anticipated COD**
A	Head of Expenses:		
1	Employees' Benefits Expenses		
2	Finance Costs		
3	Water Charges		
4	Communication Expenses		
5	Power Charges		
6	Other Office and Administrative Expenses		
7	Others (Please Specify Details)		
8	Other Pre-Operating Expenses		
…	……		
…	……		
B	Total Expenses		
	Less: Income from sale of tenders		
	Less: Income from guest house		
	Less: Income recovered from Contractors		
	Less: Interest on Deposits		
	…..		

(Petitioner)

PART-I
FORM- 13E

Expenditure under different packages up to Scheduled COD and up to Actual/anticipated COD

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs. Lakh)

Sl. No.	Parameters	**As on Scheduled COD**	**As on actual/anticipated COD**
1	Package 1		
2	Package 2		
3	Package 3		
4	----------		
5	----------		
6			

(Petitioner)

PART-I
FORM- 14

Draw Down Schedule for Calculation of IDC & Financing Charges

Name of the Petitioner _____

Name of the Generating Station _____

Sl. No.	Draw Down Particulars	Quarter 1			Quarter 2			Quarter n (COD)		
		Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)
1	**Loans**									
1.1	**Foreign Loans**									
1.1.1	**Foreign Loan 1**									
	Draw down Amount									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
1.1.2	**Foreign Loan 2**									
	Draw down Amount									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
1.1.3	**Foreign Loan 3**									
	Draw down Amount									
	IDC									
	Financing									

Sl. No.	Draw Down	Quarter 1			Quarter 2			Quarter n (COD)		
	Particulars	**Quantum in Foreign currency**	**Exchange Rate on draw down date**	**Amount in Indian Rupee (Rs Lakh)**	**Quantum in Foreign currency**	**Exchange Rate on draw down date**	**Amount in Indian Rupee (Rs Lakh)**	**Quantum in Foreign currency**	**Exchange Rate on draw down date**	**Amount in Indian Rupee (Rs Lakh)**
	charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
1.1.4	- -									
	- -									
	- -									
1.1	**Total Foreign Loans**									
	Draw down Amount									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
1.2	**Indian Loans**									
1.2.1	**Indian Loan [1]**									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	
1.2.2	**Indian Loan [2]**									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	

Sl. No.	Draw Down	Quarter 1			Quarter 2			Quarter n (COD)		
	Particulars	**Quantum in Foreign currency**	**Exchange Rate on draw down date**	**Amount in Indian Rupee (Rs Lakh)**	**Quantum in Foreign currency**	**Exchange Rate on draw down date**	**Amount in Indian Rupee (Rs Lakh)**	**Quantum in Foreign currency**	**Exchange Rate on draw down date**	**Amount in Indian Rupee (Rs Lakh)**
1.2.3	**Indian Loan [3]**									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	
1.2.4	- -	--	--		--	--		--	--	
	- -	--	--		--	--		--	--	
	- -	--	--		--	--		--	--	
1.2	**Total Indian Loans**									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	
1	**Total of Loans drawn**									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
2	**Equity**									
2.1	**Foreign equity drawn**									
2.2	**Indian equity drawn**	--	--		--	--		--	--	
	Total equity									

Sl. No.	Draw Down	Quarter 1			Quarter 2			Quarter n (COD)		
	Particulars	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)
	deployed									

Note:

1.Drawal of debt and equity shall be on paripassu basis quarter wise to meet the commissioning schedule. Drawal of higher equity in the beginning is permissible

2. Applicable interest rates including reset dates used for above computation may be furnished separately

3. In case of multi unit project details of capitalization ratio used to be furnished.

(Petitioner)

PART-I
FORM- 14A

Actual cash expenditure

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs. Lakh)

Particulars	**Quarter-I**	**Quarter-II**	**Quarter-III**	**Quarter-n (COD)**
Expenditure towards Gross Block				
Add: Expenditure towards CWIP				
Add: Capital Advances, if any				
Less: Un-discharged liabilities (included above)				
Add/Less: Others				
Payment to contractors / suppliers towards capital assets				
Cumulative payments				

Note: If there is variation between payment and fund deployment justification need to be furnished

(Petitioner)

PART-I
FORM- 15

Details/Information to be Submitted in respect of Fuel for Computation of Energy Charges[1]

Name of the Petitioner _____
Name of the Generating Station _____

S. No.	Month	Unit	For preceding 3rd Month (from COD or from 1.4.2014 as the case may be)		For preceding 2nd Month (from COD or from 1.4.2014 as the case may be)		For preceding 1st Month (from COD or from 1.4.2014 as the case may be)	
			Domestic	Imported	Domestic	Imported	Domestic	Imported
1	Quantity of Coal/Lignite supplied by Coal/Lignite Company	(MMT)						
2	Adjustment (+/-) in quantity supplied made by Coal/Lignite Company	(MMT)						
3	Coal supplied by Coal/Lignite Company (1+2)	(MMT)						
4	Normative Transit & Handling Losses (For coal/Lignite based Projects)	(MMT)						
5	Net coal / Lignite Supplied (3-4)	(MMT)						
6	Amount charged by the Coal /Lignite Company	(Rs.)						
7	Adjustment (+/-) in amount charged made by Coal/Lignite Company	(Rs.)						
8	Total amount	(Rs.)						

S. No.	Month	Unit	For preceding 3rd Month (from COD or from 1.4.2014 as the case may be)		For preceding 2nd Month (from COD or from 1.4.2014 as the case may be)		For preceding 1st Month (from COD or from 1.4.2014 as the case may be)	
	Charged (6+7)							
9	Transportation charges by rail/ship/road transport	(Rs.)						
10	Adjustment (+/-) in amount charged made by Railways/Transport Company	(Rs.)						
11	Demurrage Charges, if any	(Rs.)						
12	Cost of diesel in transporting coal through MGR system, if applicable	(Rs.)						
13	Total Transportation Charges (9+/-10-11+12)	(Rs.)						
14	Total amount Charged for coal/lignite supplied including Transportation (8+13)	(Rs.)						
15	Landed cost of coal/ Lignite	Rs./MT						
16	Blending Ratio (Domestic/Imported)							
17	Weighted average cost of coal/ Lignite for preceding three months	Rs./MT						
18	GCV of Domestic Coal as per bill of							

S. No.	Month	Unit	For preceding 3rd Month (from COD or from 1.4.2014 as the case may be)		For preceding 2nd Month (from COD or from 1.4.2014 as the case may be)		For preceding 1st Month (from COD or from 1.4.2014 as the case may be)	
	Coal Company							
19	GCV of Imported Coal as per bill Coal Company							
20	Weighted average GCV of coal/ Lignite as Billed	(kCal/ Kg)						
21	GCV of Domestic Coal as received at Station							
22	GCV of Imported Coal as received at Station							
23	Weighted average GCV of coal/ Lignite as Received							

Note:

1. Similar details to be furnished for natural gas/liquid fuel for CCGT station and secondary fuel oil for coal/lignite based thermal plants with appropriate units.
2. As billed and as received GCV, quantity of coal, and price should be submitted as certified by statutory auditor.

(Petitioner)

PART-I
FORM- 16

Details/Information to be Submitted in respect of Limestone for Computation of Energy Charge Rate

Name of the Petitioner _____
Name of the Generating Station _____

Sl. No.	Month	Unit	For preceding	For preceding	For preceding
			3rd Month (from COD or from 1.4.2014 as the case may be)	2nd Month (from COD or from 1.4.2014 as the case may be)	1st Month (from COD or from 1.4.2014 as the case may be)
1	Quantity of Limestone supplied by Limestone supply Company	(MMT)			
2	Adjustment (+/-) in quantity supplied made by Limestone supply Company	(MMT)			
3	Limestone supplied by Limestone supply Company(1+2)	(MMT)			
4	Net Limestone Supplied (3-4)	(MMT)			
5	Amount charged by the Limestone supply Company	(Rs.)			
6	Adjustment (+/-) in amount charged made by Limestone supply Company	(Rs.)			
7	Total amount Charged (6+7)	(Rs.)			
8	Transportation charges by rail/ship/road transport	(Rs.)			
9	Adjustment (+/-) in amount charged made by Railways/Transport Company	(Rs.)			
10	Demurrage Charges, if any	(Rs.)			
11	Total Transportation Charges (8+/-9-10)	(Rs.)			
12	Total amount Charged for Limestone supplied including Transportation (7+11)	(Rs.)			

(Petitioner)

PART-I
FORM- 17

Details/Information to be Submitted in respect of Capital Spares

Name of the Petitioner _____
Name of the Generating Station _____

Sl. No.	Details of Capital Spares and Expenses		Claimed as a part of additional Capitalisation	Funded through compensatory allowance	Funded through Special allowance (If Applicable	Claimed as a part of stores and spares
	Name of spare	Amount				
1						
2						
3						
4						
5						
6						
7						
8						
9						
10						
11						
12						

PART-I
FORM- 18

Liability Flow Statement

Name of the Petitioner _____
Name of the Generating Station _____

Party	Asset / Work	Year of actual capitalisation	Original Liability	Liability as on 31.03.2014	Discharges (Yearwise)	Reversal (Yearwise)

(Petitioner)